

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2951/2005

(From the judgement and order dated 28/04/2005 in CRM No. 8217/2004 of The
HIGH COURT OF CALCUTTA)

ANIL CHANDRA TARAFDAR

Petitioner(s)

VERSUS

ASHOKA DAS & ANR.

Respondent(s)

WITH

S.L.P(Crl) NOS. 3039/2005,3041 of 2005 & 3046 of 2005.

(With appln(s) for stay,permission to place addl. documents on record,With office report)

Date: 05/08/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr.Ranjit Kumar,Sr.Adv.

M/s Rauf Rahim,Mohd.Iqbal,Advs.

For Respondent(s)

M/s S. Muralidhar,Amit Sharma,

KG Gopalakrishnan,Advs.

For State

M/s TC Sharma,Neelam Sharma,Advs.

UPON hearing counsel the Court made the following

O R D E R

We notice that so far State of West Bengal has not entered appearance.

Counsel purporting to appear on behalf of State of West Bengal states that he has yet

to receive his Vakalatnama. We adjourn this matter by two weeks. In the meantime,

State of West Bengal will enter appearance and file counter affidavit, failing which we

shall proceed with the matter in accordance with law. Rejoinder to the counter filed

by the complainant may be filed within one week.

[Naresh Kumar]
vijay Dhawan]

Court Master

[V

Court Master